

(1896) 01 MAD CK 0006
In the Madras High Court

Seshagiri Rau and Others

APPELLANT

Vs

Rama Rau and Another

RESPONDENT

Date of Decision : 23-01-1896

Acts Referred:

Citation : (1896) ILR (Mad) 448

Hon'ble Judges : Arthur J.H. Collins, C.J;Parker, J

Bench : Division Bench

Judgement

1. We agree with the learned Judge in the construction he has placed on Clause 12 of the Letters Patent. No portion of the Immovable property is situated in Madras and therefore leave to sue in the High Court could not be granted. The appeal is dismissed with costs.